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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ OMP (ENF.) (COMM.) 159/2019, CCP(O) 28/2022,
EX.APPL.(OS) 1076/2019, EX.APPL.(OS) 206/2020,
EX.APPL.(OS) 208/2020, EX.APPL.(OS) 210/2020,
EX.APPL.(OS) 211/2020, EX.APPL.(OS) 212/2020,
EX.APPL.(OS) 213/2020, EX.APPL.(OS) 278/2021,
EX.APPL.(OS) 437/2021, EX.APPL.(OS) 440/2021,
EX.APPL.(OS) 468/2021, EX.APPL.(OS) 469/2021,
EX.APPL.(OS) 969/2021, EX.APPL.(OS) 1134/2021,
EX.APPL.(OS) 2826/2022, EX.APPL.(OS) 3231/2022,
EX.APPL.(OS) 3232/2022, EX.APPL.(OS) 3235/2022,
EX.APPL.(OS) 19/2023, EX.APPL.(OS) 257/2023,
EX.APPL.(OS) 727/2023, EX.APPL.(OS) 767/2023 and
EX.APPL.(OS) 850/2023

**LANDMARK PROPERTY DEVELOPMENT AND COMPANY
LTD. & ORS.** Decree Holders

Through: Ms. Ruby Singh Ahuja, Ms. Manmeet
Kaur, Mr. Gurtejpal Singh, Mr. Vasu Singh and
Ms. M. Mishra, Advocates

versus

ANSAL PROPERTIES & INFRASTRUCTURE LTD. & ORS.

..... Judgement Debtors

Through: Mr. Ashwini Kumar Mata, Sr. Advocate
with Mr. Sujoy Datta, Ms. Nistha Khurana, Ms.
Mahima S. and Mr. Karan Gaur, Advocates
Mr. Gaurav H. Sethi, Mr. Abhinav Tyagi and Mr.
Deeptanshu Chandra, Advocates
Mr. Sushil Ansal in person (through V.C.), Mr.
Anoop Sethi in person (through V.C.), Mr.
Prashant Kumar in person and Mr. Pranav Ansal in
person

This is a digitally signed order.

The authenticity of the order can be re-verified from Delhi High Court Order Portal by scanning the QR code shown above.

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CORAM:
HON'BLE MR. JUSTICE MANOJ KUMAR OHRI

ORDER
% **10.08.2023**

EX.APPL.(OS) 940/2023 (under Order XXI Rule 2 (2)),
EX.APPL.(OS) 941/2023 (Direction) and
EX.APPL.(OS) 942/2023 (delay)

1. Issue notice.
2. Learned counsels for the non-applicants accept notice.
3. List on 30.11.2023.
4. In the meantime, reply, if any, be filed.

MANOJ KUMAR OHRI, J

AUGUST 10, 2023
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